

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (C) NOS. 2305-2308 OF 2019

UNION OF INDIA

Petitioner(s)

VERSUS

M/S SUN DIRECT TV PVT. LTD. & ANR. ETC.

Respondent(s)

O R D E R

Having heard the learned counsel for the parties and gone through these transfer petitions filed under Article 139A of the Constitution of India and considering the facts and circumstances of the case, we deem it fit and proper to transfer the matters mentioned in Prayer (a) of the Transfer Petitions from the High Court of Kerala at Ernakulam to this Court.

We order accordingly.

The Transfer Petitions are, accordingly, allowed.

The Registry is directed to immediately transmit a copy of this order to the High Court of Kerala.

.....J.
[ARUN MISHRA]

.....J.
[S. RAVINDRA BHAT]

New Delhi;
SEPTEMBER 23, 2019.

ITEM NO.5

COURT NO.4

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition(s)(Civil) No(s). 2305-2308/2019

UNION OF INDIA

Petitioner(s)

VERSUS

M/S SUN DIRECT TV PVT. LTD. & ANR. ETC.

Respondent(s)

(FOR ADMISSION and IA No.131605/2019-STAY APPLICATION)

Date : 23-09-2019 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HONBLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Vikramajeet Banerejee, ASG
Ms. Priyanka Das, Adv.
Mr. Kanu Agrawal, Adv.
Ms. Anindita Barman, Adv.
Mr. Gurmeet Singh Makker, AOR

For Respondent(s) Mr. Harish N. Salve, Sr. Adv.
Mr. Harsh Kaushik, AOR
Mr. Nitin Kala, Adv.
Mr. Pukhrambam Ramesh Kumar, Adv.
Mr. Jibran Tak, Adv.

Mr. Kapil Sibal, Sr. Adv.
Mr. Harsh Kaushik, Adv.
Ms. Nikita Chitale, Adv.
Ms. Anousha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Transfer Petitions are allowed in terms of the signed order.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
COURT MASTER

(JAGDISH CHANDER)
BRANCH OFFICER

(Signed order is placed on the file)